

**Bail Application No. 651
State Vs. Tejpal Singh
FIR No. 103/2020
PS Moti Nagar
U/s 33 Delhi Excise Act.**

**Bail Application No. 652
State Vs. Laxman Singh Goswal
FIR No. 103/2020
PS Moti Nagar
U/s 33 Delhi Excise Act.**

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicants/accused persons namely Tejpal Singh and Laxman Singh Goswal despite repeated calls.

IO not present.

In the interest of justice no adverse order is passed due to absence of applicants/accused persons today.

Put up for consideration of anticipatory bail application u/s 438 Cr.P.C. on 01.05.2020.

In the interest of justice, applicants / accused persons be not

P.T.O.

arrested till further orders in view of the last order and applicants/
accused persons are directed to cooperate in the investigation as and
when required by the IO.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

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Bail Application No. 2874/19, 2875/19, 2876/19, 2877/19 & 2878/19
FIR No. 540/2019
PS Hari Nagar
U/s 406/498A/34 IPC
State Vs. (1). Usha Nagi @ Usha Rani
(2). Sanjay Kumar
(3). Karan Nagi
(4). Babita
(5). Ranu Makol

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vijay Mehta, Ld. Counsel for the applicants/accused persons namely Usha Nagi @ Usha Rani, Sanjay Kumar, Karan Nagi, Babita and Ranu Makol.

IO not present.

Heard. Record perused.

Counsel for applicants/accused persons submits that efforts are still going on for amicable settlement of the matter as per law.

In the interest of justice, put up for consideration of bail applications u/s 438 Cr.P.C. on 30.04.2020.

P.T.O.

IO be summoned for the next date.

In the interest of justice no coercive steps be taken against the applicants/ accused persons till next date subject to the applicants/ accused persons joining the investigation as and when required by the IO.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

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Bail Application No. 313, 314 and 315/2020
State Vs. (1). Bagh Chand @ Kala
(2). Arjun
(3). Mangli
FIR No. 322/2020
PS Mundka
U/s 406/498A/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicants/accused persons namely Bagh Chand @ Kala, Arjun and Mangli despite repeated calls and despite waiting for considerable time.

On the last date also none appeared for applicants/ accused persons.

In the interest of justice no adverse order is passed.

Put up for consideration of bail applications on 29.04.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

Bail Application No. 819
State Vs. Suresh Singh
FIR No. 546/2019
PS Moti Nagar
U/s 408 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Suresh Singh despite repeated calls and despite waiting for considerable time.

In the interest of justice no adverse order is passed due to absence of applicant today.

Put up for consideration of bail application u/s 438 Cr.P.C. on 25.04.2020. Meanwhile IO be summoned with report for the next date.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

Bail Application No. 453/2020
State Vs. Gurvinder Singh
FIR No. 91/2020
PS Tilak Nagar
U/s 376/506 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Dharmender Kumar, Ld. Counsel for applicant/ accused namely Gurvinder Singh alongwith applicant/accused Gurvinder Singh in person.

Complainant in person with SI Anshu Kadian on behalf of IO.

IO not present today.

Heard. Perused.

Counsel for applicant submits that applicant was admitted to interim bail vide order dated 19.03.2020 passed by Ld. ASJ-03, West, Tis Hazari Courts, Delhi and accused was to surrender before the court today.

P.T.O.

I have perused the said order and heard both the sides.

There is outbreak of COVID-19 which is spreading across the globe. The country is in lock-down presently till 03.05.2020 and various directions are being given by the Hon'ble Superior Courts from time to time.

There was consensual physical relationship between the parties. Complainant has submitted that the accused promised to marry her.

In view of overall facts and circumstances and considering the prevalent situation and in the interest of justice, interim bail granted on 19.03.2020 is hereby extended till next date on the same terms and conditions and the bail bond which already stands accepted earlier is deemed to be accepted till next date.

Accused Gurvinder Singh shall surrender before the court on 01.05.2020.

Put up on 01.05.2020.

IO be summoned for the next date. Also for further proceedings.

On request copy of this order be given dasti to both the sides. One copy of order be sent to the concerned Jail Superintendent

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for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

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State Vs. Jaspreet Singh @ Micky & Anr.
FIR No. 12/2018
PS Khyala
U/s 302/307/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Yogesh Sharma, Ld. Counsel for the applicant/accused namely Jaspreet Singh @ Micky.

ASI Sohan Pal is present on behalf of IO.

IO not present.

Reply to the bail application filed today.

Ld. Counsel for applicant submits that earlier interim bail was granted to this accused by the court of Shri Lal Singh, Ld. ASJ-05, West, Tis Hazari Courts, Delhi and it is further submitted that the chargesheet has already been filed before the said court.

On request on behalf of Ld. Counsel for the applicant/accused put up for consideration of this bail application on 02.05.2020.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

State Vs. Deepak Kishore Rai
FIR No. 42/2019
PS Patel Nagar
U/s 302/307 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Ms. Babita Sharma, Ld. Counsel for the applicant/accused namely Deepak Kishore Rai.

IO not present today.

Ld. Counsel for applicant submits that chargesheet has already been filed in this case before the court of Shri Lal Singh, Ld. ASJ-05, West, Tis Hazari Courts, Delhi.

On request of Ld. Counsel for the applicant/accused put up for consideration of present bail application on 02.05.2020.

IO be summoned with report for the next date.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

State Vs. Nand Kishore
FIR No. 184/2019
PS Nangloi
U/s 10 POCSO Act

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated, on behalf of applicant/accused namely Nand Kishore.

IO not present.

Ld. Counsel for the applicant submits that the victim in the present case is grand-daughter of applicant/accused.

Ld. Counsel for the applicant further submits that he could not seek instructions from the applicant/accused as per last order. It is prayed by Ld. Counsel for applicant that directions be given to the concerned Jail Superintendent to inquire from the applicant/accused Nand Kishore as to whether he is having any alternate accommodation to reside if admitted to bail.

P.T.O.

In view of overall facts and circumstances and in the interest of justice put up for consideration of this bail application on 24.04.2020. Meanwhile concerned Jail Superintendent is directed to furnish the report in view of the above submissions. IO be also summoned.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

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State Vs. Vinod & Ors.
FIR No. 322/2018
PS Khyala
U/s 307/302/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Pranay Abhishek, Ld. Counsel for the applicant/accused namely Ashwani @ Kaku.

ASI Sohan Pal in person who has filed reply to the bail application.

Heard.

Ld. Counsel for applicant submits that present applicant was admitted to interim bail earlier also and he shall furnish the copy of those orders before the court tomorrow.

On request of Ld. Counsel for applicant put up for consideration of bail application on 21.04.2020. IO to appear on the next date.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

State Vs. Neetu
FIR No. 229/2018
PS Nihal Vihar
U/s 370/370A/376/34 IPC & 6 POCSO Act

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/accused namely Neetu.

Heard.

Ld. Counsel for the applicant/accused wants to withdraw the interim bail application under consideration. He submits that this is a case u/s 6 of POCSO Act and other provisions of IPC. Ld. Counsel for applicant has also made endorsement on the interim bail application today itself with the permission of the court regarding its withdrawal.

In view of the above facts and circumstances and submissions made, the application under consideration is hereby dismissed as withdrawn.

P.T.O.

On request copy of this order be given dasti to Ld. Counsel for applicant. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

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State Vs. Abhishek
FIR No. 148/2017
PS Khyala
U/s 302/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/CCL.

Shri Rakesh Kumar Yadav, Incharge, Place of Safety, Majnu Ka Tila is present who has filed one report dated 20.04.2020.

Heard.

The Incharge, Place of Safety has submitted that the present applicant/CCL is also involved in other case FIR No. 127/2017, PS Nabi Karim, u/s 302/34 IPC and 25/27 Arms Act and the interim bail application filed in the said case FIR has already been dismissed by the court of Ld. ASJ, Central District, Tis Hazari Courts, Delhi vide order dated 16.04.2020. It is admitted by Ld. Remand Advocate.

P.T.O.

Ld. Remand Advocate has filed the true copy of the said order dated 16.04.2020 under his signatures. I have perused the same.

It is submitted by Incharge, Place of Safety that the residence of the applicant/CCL is adjacent to the Hot-Spot of Corona Virus (COVID-19) and area has already been sealed by the concerned authority.

In view of overall facts and circumstances and submissions made it is not fit case for grant of interim bail to the applicant/CCL. Hence, application under consideration is hereby dismissed.

Copy of order be given dasti to both the sides as prayed.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

State Vs. Ashish Kumar
FIR No. 265/2017
PS Ranhola
U/s 363/362/201/120B/34 IPC & 25/27 Arms Act

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/CCL.

Shri Rakesh Kumar Yadav, Incharge, Place of Safety, Majnu Ka Tila is present who has filed his report dated 20.04.2020.

Heard on the application for interim bail.

Ld. LAC has submitted that the IO has already filed the report earlier.

As per report the applicant/CCL has spent 2 years and 10 months in the institution i.e. Place of Safety and he is facing enquiry in the present case only and no other case is pending against him. It is further submitted that the behaviour of the CCL is satisfactory during

P.T.O.

the stay in the institution.

Ld. LAC has prayed for interim bail for 45 days and in support of submissions he has relied upon the directions issued by the Hon'ble Apex Court in Suo-Moto W.P. (C) No. 1/2020 and also directions issued by the Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as Shobha Gupta & Ors. Vs Union of India and Ors.

In view of overall facts and circumstances and material on record and submissions made and also in view of the directions/guidelines of the Hon'ble Superior Courts issued from time to time the applicant/CCL is granted interim bail for a period of 45 days from the date of his release subject to furnishing the requisite bond by his parent/adult male member of his family in the sum of Rs. 10,000/- to the satisfaction of concerned Incharge, Place of Safety and subject to condition that the custody of the applicant/CCL shall be handed over to his adult male member and/ or parents in terms of the relevant rules and guidelines laid down by the Hon'ble Superior Courts in this regard.

Strict compliance of all the relevant rules and directions/guidelines of the Hon'ble Superior Courts be done by the Incharge, Place of Safety concerned before release of the applicant/CCL.

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Application under consideration stands disposed off accordingly.

Copy of the order be given dasti to both the parties as prayed. One copy of order be delivered to the applicant/CCL through the concerned Incharge, Place of Safety for necessary compliance.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

State Vs. Dharmender Saini @ D
FIR No. 240/2019
PS Tilak Nagar
U/s 420/467/468/471/120B/34 IPC,
25/54/59 Arms Act & 66/66c/66d IT Act

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Subhash Dixit, Ld. Counsel for the applicant/accused namely Dharmender Saini @ D.

First IO SI Anshu Kadian on behalf of IO who has filed reply to the bail application.

One medical status report of the accused Dharmender S/o Mange Ram received from the Medical Officer Incharge, Central Jail No. 03, Tihar, New Delhi.

Heard. Report perused.

Chargesheet has already been filed in this case, as stated.

Ld. Addl. P.P. for State has submitted that the accused has been chargesheeted for the offence u/s 467 IPC in addition to other

P.T.O.

offences and the maximum punishment prescribed u/s 467 IPC is up to life.

Ld. Counsel for the applicant/accused states at Bar that the present bail application u/s 439 Cr.P.C. may be considered for interim bail and the applicant is having heart ailment and undergoing medical treatment. It is further submitted that applicant is undergoing treatment from Medanta Hospital, Gurgaon and it is further submitted that pacemaker has to be installed.

In view of overall facts and circumstances and material on record and in the interest of justice accused/applicant Dharmender Saini @ D is hereby admitted to interim bail till next date on furnishing personal bond in the sum of Rs. 50,000/- with one surety of the like amount subject to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. The applicant shall surrender before the concerned Ld. M.M./Ld. Duty M.M. on 18.05.2020. However, any expression of opinion made herein shall not tantamount to any expression of opinion made on the merits of the case.

On request copy of this order be given dasti to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

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Ld. Counsel for the applicant submits that in these circumstances the application under consideration may be disposed off. Hence, the application under consideration is hereby disposed off.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

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State Vs. Deepak
FIR No. 66/2019
PS Kirti Nagar
U/s 307 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated, on behalf of applicant/accused namely Deepak S/o Sh. Nagina.

Shri A.D. Malik and Shri Chirag, Ld. Counsels for the complainant with complainant.

IO SI Mahendra Kumar in person who has filed reply to the interim bail application.

Ld. Remand Advocate for applicant submits that the application for interim bail under consideration has been filed as the offence u/s 308 IPC provides for maximum punishment up to 7 years.

On the other hand the bail application is strongly opposed and IO has clarified that chargesheet has already been filed against the

P.T.O.

applicant/accused for the offences punishable u/s 307 IPC and other provisions of Motor Vehicles Act.

Ld. Addl. P.P. for State has submitted that the offence u/s 307 IPC provides for maximum punishment up to life.

In view of above facts and circumstances and submissions made, I see no merits in the interim bail application under consideration. Hence, the same is hereby dismissed.

Copy of this order be given dasti to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

State Vs. Raja & Anr.
FIR No. 344/2018
PS Kirti Nagar
U/s 365/392/395/412/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sanjay Kumar, Ld. Counsel for the applicant/accused namely Raja.

IO SI Mahendra Kumar in person.

Ld. Counsel for the applicant submits that the applicant is seeking interim bail on medical grounds of his mother.

Chargesheet has already been filed, as stated.

The provisions of Section 392 IPC is also involved in this case. The incident in question occurred on highway at about 2:00 AM (Night), as stated. The provisions of Section 392 IPC provides for maximum punishment for 14 years. However, the counsel for the applicant prays for interim bail for the purpose of looking after his mother.

P.T.O.

IO submits that applicant has not provided the copy of any medical record and, therefore, same could not be verified.

Ld. Counsel for the applicant undertakes to supply the copy of the same to the IO today. Same be supplied today itself.

Now put up for consideration of this interim bail application on 23.04.2020. Meanwhile IO to verify the medical record and furnish the report on the next date.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

State Vs. Nitin
FIR No. 195/2017
PS Hari Nagar
U/s 376(D)/376(2)/506 IPC & 6 POCSO Act

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Abhay Kumar Singh, Ld. Counsel for the applicant/accused namely Nitin.

SI Amit Sehrawat in person.

IO not present.

Addl. P.P. for the State prays that since the matter is u/s 6 of the POCSO Act and u/s 376 (D) IPC, therefore, the notice of the bail application be issued to the complainant/informant.

Ld. Counsel for the applicant prays for any short adjournment.

Now put up for consideration of interim bail application u/s 439 Cr.P.C. on 22.04.2020. Meanwhile notice of the bail application be issued to the complainant/informant through concerned SHO. IO be

P.T.O.

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also summoned for the next date.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

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State Vs. Anuj Lakra
FIR No. 102/2017
PS Mundka
U/s 302 IPC & 25/27/54 Arms Act

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/CCL.

Shri Rakesh Kumar Yadav, Incharge, Place of Safety, Majnu Ka Tila is present who has filed his report dated 20.04.2020.

Heard on the application for interim bail.

Ld. LAC has submitted that the IO has already filed the report earlier.

As per report the applicant/CCL has spent 3 years in the institution i.e. Place of Safety and he is facing enquiry in the present case only and no other case is pending against him. It is further submitted that the behaviour of the CCL is satisfactory during

P.T.O.

the stay in the institution.

Ld. LAC has prayed for interim bail for 45 days and in support of submissions he has relied upon the directions issued by the Hon'ble Apex Court in Suo-Moto W.P. (C) No. 1/2020 and also directions issued by the Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as Shobha Gupta & Ors. Vs Union of India and Ors.

In view of overall facts and circumstances and material on record and submissions made and also in view of the directions/guidelines of the Hon'ble Superior Courts issued from time to time the applicant/CCL is granted interim bail for a period of 45 days from the date of his release subject to furnishing the requisite bond by his parent/adult male member of his family in the sum of Rs. 10,000/- to the satisfaction of concerned Incharge, Place of Safety and subject to condition that the custody of the applicant/CCL shall be handed over to his adult male member and/ or parents in terms of the relevant rules and guidelines laid down by the Hon'ble Superior Courts in this regard.

Strict compliance of all the relevant rules and directions/guidelines of the Hon'ble Superior Courts be done by the Incharge, Place of Safety concerned before release of the applicant/CCL.

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Application under consideration stands disposed off accordingly.

Copy of the order be given dasti to both the parties as prayed. One copy of order be delivered to the applicant/CCL through the concerned Incharge, Place of Safety for necessary compliance.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

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State Vs. Mohd. Hasan
FIR No. 199/2018
PS Anand Parbat
U/s 392/394/397/411/506/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/CCL.

Shri Rakesh Kumar Yadav, Incharge, Place of Safety, Majnu Ka Tila is present who has filed his report dated 20.04.2020.

Heard on the application for interim bail.

Ld. LAC has submitted that the IO has already filed the report earlier.

As per report the applicant/CCL has spent 1 year and 9 months in the institution i.e. Place of Safety. As per report applicant is also facing enquiry in case FIR No. 490/17, U/s 324/307/34 IPC, PS Sarai Rohila and he is on bail in the said matter from Hon'ble J.J.B.-III.

P.T.O.

It is further submitted that the behaviour of the CCL is satisfactory during the stay in the institution.

Ld. LAC has prayed for interim bail for 45 days and in support of submissions he has relied upon the directions issued by the Hon'ble Apex Court in Suo-Moto W.P. (C) No. 1/2020 and also directions issued by the Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as Shobha Gupta & Ors. Vs Union of India and Ors.

In view of overall facts and circumstances and material on record and submissions made and also in view of the directions/guidelines of the Hon'ble Superior Courts issued from time to time the applicant/CCL is granted interim bail for a period of 45 days from the date of his release subject to furnishing the requisite bond by his parent/adult male member of his family in the sum of Rs. 10,000/- to the satisfaction of concerned Incharge, Place of Safety and subject to condition that the custody of the applicant/CCL shall be handed over to his adult male member and/ or parents in terms of the relevant rules and guidelines laid down by the Hon'ble Superior Courts in this regard.

Strict compliance of all the relevant rules and directions/guidelines of the Hon'ble Superior Courts be done by the Incharge,

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Place of Safety concerned before release of the applicant/CCL.

Application under consideration stands disposed off accordingly.

Copy of the order be given dasti to both the parties as prayed. One copy of order be delivered to the applicant/CCL through the concerned Incharge, Place of Safety for necessary compliance.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

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State Vs. Saddam Hussain
FIR No. 41/2019
PS Anand Parbat
U/s 302/201/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/CCL.

Shri Rakesh Kumar Yadav, Incharge, Place of Safety, Majnu Ka Tila is present who has filed his report dated 20.04.2020.

Heard on the application for interim bail.

Ld. LAC has submitted that the IO has already filed the report earlier.

As per report the applicant/CCL has spent 1 year and 2 months in the institution i.e. Place of Safety. As per report applicant is also facing enquiry in case FIR No. 450/17, U/s 302/34 IPC, PS Moti Nagar and he is on bail in the said matter.

P.T.O.

It is further submitted that the behaviour of the CCL is satisfactory during the stay in the institution.

Ld. LAC has prayed for interim bail for 45 days and in support of submissions he has relied upon the directions issued by the Hon'ble Apex Court in Suo-Moto W.P. (C) No. 1/2020 and also directions issued by the Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as Shobha Gupta & Ors. Vs Union of India and Ors.

In view of overall facts and circumstances and material on record and submissions made and also in view of the directions/guidelines of the Hon'ble Superior Courts issued from time to time the applicant/CCL is granted interim bail for a period of 45 days from the date of his release subject to furnishing the requisite bond by his parent/adult male member of his family in the sum of Rs. 10,000/- to the satisfaction of concerned Incharge, Place of Safety and subject to condition that the custody of the applicant/CCL shall be handed over to his adult male member and/ or parents in terms of the relevant rules and guidelines laid down by the Hon'ble Superior Courts in this regard.

Strict compliance of all the relevant rules and directions/guidelines of the Hon'ble Superior Courts be done by the Incharge,

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Place of Safety concerned before release of the applicant/CCL.

Application under consideration stands disposed off accordingly.

Copy of the order be given dasti to both the parties as prayed. One copy of order be delivered to the applicant/CCL through the concerned Incharge, Place of Safety for necessary compliance.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

h

State Vs. Mohd. Nadeem
FIR No. 337/2016
PS Anand Parbat
U/s 394/397/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/CCL.

Shri Rakesh Kumar Yadav, Incharge, Place of Safety, Majnu Ka Tila is present who has filed his report dated 20.04.2020.

Heard on the application for interim bail.

Ld. LAC has submitted that the IO has already filed the report earlier.

As per report the applicant/CCL has spent 3 years and 8 months in the institution i.e. Place of Safety. As per report applicant is also facing enquiry in case FIR No. 381/16, U/s 386/34 IPC, PS Anand Parbat and he is on bail in the said matter from Hon'ble J.J.B.-III.

P.T.O.

It is further submitted that the behaviour of the CCL is satisfactory during the stay in the institution.

Ld. LAC has prayed for interim bail for 45 days and in support of submissions he has relied upon the directions issued by the Hon'ble Apex Court in Suo-Moto W.P. (C) No. 1/2020 and also directions issued by the Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as Shobha Gupta & Ors. Vs Union of India and Ors.

In view of overall facts and circumstances and material on record and submissions made and also in view of the directions/guidelines of the Hon'ble Superior Courts issued from time to time the applicant/CCL is granted interim bail for a period of 45 days from the date of his release subject to furnishing the requisite bond by his parent/adult male member of his family in the sum of Rs. 10,000/- to the satisfaction of concerned Incharge, Place of Safety and subject to condition that the custody of the applicant/CCL shall be handed over to his adult male member and/ or parents in terms of the relevant rules and guidelines laid down by the Hon'ble Superior Courts in this regard.

Strict compliance of all the relevant rules and directions/guidelines of the Hon'ble Superior Courts be done by the Incharge,

Contd....p/3

Place of Safety concerned before release of the applicant/CCL.

Application under consideration stands disposed off accordingly.

Copy of the order be given dasti to both the parties as prayed. One copy of order be delivered to the applicant/CCL through the concerned Incharge, Place of Safety for necessary compliance.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

h

State Vs. Kamal
FIR No. 418/2016
PS Nangloi
U/s 186/353/307/302/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Awadhesh Kumar Jha, Ld. Remand Advocate from DLSA, West District, Tis Hazari Court, Delhi, as stated for applicant/CCL.

Shri Rakesh Kumar Yadav, Incharge, Place of Safety, Majnu Ka Tila is present who has filed his report dated 20.04.2020.

Heard on the application for interim bail.

Ld. LAC has submitted that the IO has already filed the report earlier.

As per report the applicant/CCL has spent 3 years and 6 months and 23 days in the institution i.e. Place of Safety and he is facing enquiry in the present case only and no other case is pending against him. It is further submitted that the behaviour of the CCL is

P.T.O.

satisfactory during the stay in the institution.

Ld. LAC has prayed for interim bail for 45 days and in support of submissions he has relied upon the directions issued by the Hon'ble Apex Court in Suo-Moto W.P. (C) No. 1/2020 and also directions issued by the Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as Shobha Gupta & Ors. Vs Union of India and Ors.

In view of overall facts and circumstances and material on record and submissions made and also in view of the directions/guidelines of the Hon'ble Superior Courts issued from time to time the applicant/CCL is granted interim bail for a period of 45 days from the date of his release subject to furnishing the requisite bond by his parent/adult male member of his family in the sum of Rs. 10,000/- to the satisfaction of concerned Incharge, Place of Safety and subject to condition that the custody of the applicant/CCL shall be handed over to his adult male member and/ or parents in terms of the relevant rules and guidelines laid down by the Hon'ble Superior Courts in this regard.

Strict compliance of all the relevant rules and directions/guidelines of the Hon'ble Superior Courts be done by the Incharge, Place of Safety concerned before release of the applicant/CCL.

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Application under consideration stands disposed off accordingly.

Copy of the order be given dasti to both the parties as prayed. One copy of order be delivered to the applicant/CCL through the concerned Incharge, Place of Safety for necessary compliance.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.04.2020

h

State Vs. Ajay Yadav @ Anr.
FIR No. 344/2018
PS Kirti Nagar
U/s 365/392/395/412/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Sanjay Kumar, Ld. Counsel for applicant/accused namely Ajay Yadav.

IO/SI Mahendra Kumar in person who has filed reply to the bail application.

Ld. Counsel for applicant/accused submits that wife of the applicant/accused is suffering from high fever and, therefore, the present application for interim bail has been filed.

IO submits that he has not been supplied with copy of the medical record in the name of the wife of accused.

Ld. Counsel for applicant/accused undertakes to supply copy of the same to the IO today itself. Same be supplied today.

P.T.O.

Now, put up for consideration of this bail application under Section 439 Cr.P.C. on **23.04.2020**. Meanwhile, IO is directed to verify the said medical documents of the wife of the accused and file report on next date.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020

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State Vs. Puneet Yadav @ Pintu
FIR No. 560/2014
PS Ranhola
U/s 302/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Lalit Kashyap, Ld. Counsel for the applicant/accused
namely Puneet Yadav @ Pintu.

IO is not present.

No report has been received.

Heard.

Put up for consideration of this interim bail application under Section 439 Cr.P.C. on **25.04.2020**. Meanwhile, IO be summoned with report on next date.

Ld. Counsel for applicant/accused submits that applicant is undergoing medical treatment from jail. In the interest of justice report of concerned Jail Superintendent be also called for the next date.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020

State Vs. Lalit Sonkar
FIR No. 144/2020
PS Khyala
U/s 354-A,B,D IPC & 8/12 POCSO Act

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused namely Lalit Sonkar despite repeated calls and despite waiting for considerable time.

On last date also, none appeared for the applicant.

In the interest of justice no adverse order is passed due to absence of the applicant today.

Put up for consideration of the bail application on
01.05.2020.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020

State Vs. Mohd. Salim & Ors.
FIR No. 23/2018
PS Khyala
U/s 302/323/34 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Vijay Mehta, Ld. Counsel for applicant/accused
Shahnaz.

ASI Sohan Pal in person on behalf of IO who has filed one reply of the bail application dated 20.04.2020.

Ld. Counsel for applicant/accused submits that the present application relates to the Court of Sh. Samar Vishal, Ld. ASJ (West) and he prays that any short date may be given.

On request, put up for consideration of bail application under Section 439 Cr.P.C. on **27.04.2020**.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020

**Bail Application No.860/2020
State Vs. Tinkle Chauhan
FIR No. 616/2019
PS Tilak Nagar
U/s 392/397/411/120B/34 IPC &
25/27/54/59 Arms Act**

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Anil Nagar, Ld. Counsel for applicant/accused namely
Tinkle Chauhan.

IO is not present.

Ld. Counsel for applicant/accused submits that charge sheet
has already been filed in this case.

Charge sheet is not produced before this Court today.

As per last order dated 15.04.2020 of the concerned Ld.
Judge, charge sheet was summoned for today.

Heard.

P.T.O.

-2-

In the interest of justice put up for consideration of the bail application under Section 439 Cr.P.C. on **22.04.2020**. Meanwhile, charge sheet be summoned for next date.

IO be also summoned for next date.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020

Bail Application No.4427/2019
Ritu Vashisht vs. State & Anr.
FIR No. 82/2018
PS Moti Nagar
**U/s 417/419/420/468/471/380/354/
354B/509/498A/406/120B/34 IPC**

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant despite repeated calls.

None for respondent No.2 despite repeated calls.

In the interest of justice no adverse order is passed.

Put up for consideration of application under Section 439(2) Cr.P.C. on **30.04.2020**.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020

Bail Application No. 989/2020
State Vs. Vivek @ Goldi
FIR No. 130/2020
PS Punjabi Bagh
U/s 307/34 IPC & 25/27 Arms Act

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused namely Vivek @ Goldi despite repeated calls.

IO is not present.

IO be summoned for next date.

Put up for consideration of present bail application under Section 439 Cr.P.C. on **22.04.2020**.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020

Bail Application No. 938/2020
State Vs. Manjeet Kharab
FIR No. 133/2020
PS Paschim Vihar West
U/s 376/506 IPC

20.04.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 15.04.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi in continuation of earlier officer order dated 28.03.2020.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused namely Manjeet Kharab despite repeated calls.

IO/Insp. Domnica Purity in person along with victim 'R'.

IO has filed one reply of the bail application which is dated 20.04.2020.

Last date in the present matter was 27.03.2020 as reflected from previous order sheet.

In the interest of justice be awaited.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020

20.04.2020
At 1:05 PM

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for applicant/accused namely Manjeet Kharab despite repeated calls since morning.

IO/Insp. Domnica Purity in person along with victim 'R'.

Sh. Vijender Singh, Judicial Assistant, Bail & Filing Section, West District, Tis Hazari Courts, Delhi who has informed that he had contacted the Ld. counsel for applicant telephonically and it is prayed on behalf of the applicant that the matter be put up for consideration at 02:15 PM today.

It is 01.05 PM now.

In the interest of justice and in view of the above submissions, be awaited till 02.15 PM.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020

20.04.2020
At 2:15 PM

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Contd...page 3

Sh. A.N. Aggarwal along with Ms. Nupur Sachdeva, Ld. Counsels for applicant/accused namely Manjeet Kharab.

IO/Insp. Domnica Purity in person along with victim 'R'.

Heard.

Ld. Counsel for applicant/accused submits that he has not received the copy of the statement of the victim 'R' recorded under Section 164 Cr.P.C. Ld. Counsel for applicant also prays that copy of reply of the bail application may be supplied to him.

In the interest of justice copy of the statement recorded under Section 164 Cr.P.C. of the victim and copy of reply of bail application be supplied to the Ld. Counsel for the applicant.

Ld. Counsel for applicant/accused prays that the bail application may be put up for consideration on 30.04.2020 as the said date suits him. He further prays that the application may be put up for consideration at 12:30 PM on the said date, if possible.

On request of Ld. Counsel for applicant/accused and in the interest of justice put up for consideration of this bail application under Section 439 Cr.P.C. on **30.04.2020 at 12:30 PM**, as prayed.

Ld. Counsel for applicant has clarified that in the bail

application, although the provision of Section 439 Cr.P.C. is mentioned, however, inadvertently it is mentioned that it is an application for anticipatory bail, however, the same is for regular bail.

Ld. Counsel for applicant has further submitted that applicant/accused is in J/C in this case since 20.03.2020.

(Manish Gupta)
ASJ-04 (West)
Tis Hazari Courts/Delhi
20.04.2020